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SECYLAW

#2563 P.001 /002

GOVERNMENT OF MANIPUR SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

ORDERS Imphal, March 3, 2014

No. 2/62/2012-Leg/L(iii): In exercise of powers conferred by sub-section (2) of section 153 of the Electricity Act, 2003 (Act 36 of 2003) and with the concurrence of the High Court of Manipur, the Governor of Manipur is pleased to appoint the Sessions Judge at Column II in the schedule below as the Judge of the Special Court (Electricity) at column III :-

Schedule

SI. No.	Sessions Judge	Judge, Special Court (Electricity)
		III
1.	Sessions Judge, Thoubal	Judge, Special Court (Electricity), Thoubal
2.	Sessions Judge, Bishnupur	Judge, Special Court (Electricity), Bishnupur
3.	Sessions Judge, Senapati	Judge, Special Court (Electricity), Senapati

By orders & in the name of Governor,

(Y. Rameshchandra Singh) Secretary (Law) Government of Manipur.

Copy to:

- 1. The Secretary to Governor, Manipur. Raj Bhawan, Imphal.
- 2. The Secretary to Chief Minister, Manipur.
- The P.S to Minister (Law & Legislative Affairs), Manipur.
 The P.S to Chief Secretary, Government of Manipur.
- 5. The Director General of Police, Manipur.
- 6. The Commissioner (Power), Govt. of Manipur.
- The Registrar General, High Court of Manipur, Imphal. This has reference to his letter No. HCM/EC-2014/Estt(I)/884 dt. 21-01-2014.
- 8. The District & Sessions Judge, Manipur East/ Manipur West/ Thoubal / Bishnupur / Senapati
- 9. The Judge, Special Court (Electricity), Manipur West
- 10. The Director of Prosecution, Manipur, Imphal
- 11. The Chief Engineer (Power), Electricity Department, Manipur
- The Public Prosecutor (Distt), Manipur, Imphal.
- 13. The Director of Printing & Stationary, Manipur for publication in the Manipur Gazette Extra-ordinary and to send 10 (ten) copies of the publication to Law Department.
- 14. The Addl. Public Prosecutors (District), Manipur concerned.
- 15. The Website Manager, IT Deptt., for kindly uploading the above order in Manipur Govt. website.
- 16. Guard file.